

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00260/2018

Dated Thursday the 22nd day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

K.Baluchamy,
S/o.Kailasam,
No. 5 LAS North Street,
Ramanathapuram,
Ramanathapuram District.
Pin 623501.Applicant

By Advocate M/s. R. Malaichamy

Vs

- 1.Union of India,
rep by the Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai,
Chennai 600002.
- 2.The Superintendent of Post Offices,
Ramanathapuram Division,
Ramanathapuram 623501.
- 3.Tamil Nadu Circles Postal
Cooperative Bank Ltd., No. 1031,
18/19, Jahangir Street,
Chennai 600001.
Rep by its Secretary.
- 4.Postal Accounts & Finance,
Chennai 600008,
Rep by its General Manager.Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“i. To call for the records of the 2nd respondent pertaining to his order which is made in No. C/775 dated 05.12.2016 and set aside the same, consequent to;

ii. direct the respondents 1 & 2 to pay the entire retirement service benefits of the applicant to him with interest at the rate applicable to GPF from 31.01.2015 and

iii. to pass such further or other order as this Hon'ble Tribunal may deem fit and proper”.

2. Learned counsel for the applicant submits that the applicant is aggrieved by Annexure A6 communication dated 05.12.2016 informing that his representation dt. 18.11.2016 was pending and that the outstanding bonus, DA arrears, CCS, CGEIS and other allowances shall be paid after the settlement of the dues amounting to Rs. 3,40,000/- towards Tamil Nadu Circle Postal Cooperative Bank. He seeks to produce a copy of the order of the Hon'ble Apex Court in a similar case to claim the relief sought in the application.

3. On perusal, it is seen that the applicant's representation dt. 18.11.2016 is pending before the competent authority and there is no evidence of the same having been disposed of. Learned counsel for the applicant submits that the applicant may be permitted to supplement the same with additional information such as relevant citations of the Hon'ble Apex Court and he would be satisfied if the respondents are directed to dispose of such representation within a time limit to be

stipulated by this Tribunal.

3. Mr. K. Rajendran takes notice for the respondents.
4. Keeping in view the limited relief sought by the learned counsel for applicant, the applicant is permitted to supplement his representation dt. 18.11.2016 with any additional material available with him within a period of one week from the date of receipt of a copy of this order. On receipt of such supplementary representation, the respondents shall consider the matter comprehensively and pass a reasoned and speaking order within a period of two months thereafter.
5. OA is disposed of with the above direction at the admission stage.

(R. Ramanujam)
Member(A)
22.02.2018

SKSI